Sr. No. 18

## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

BA No. 6/2018

Ravinder Kumar

...Applicant(s)

Through :- Mr. Mandeep Singh, Advocate vice

Mr. R.K Kotwal, Advocate

V/S

State of J&K

...Non-applicant(s)

Through:- None

## Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

Learned counsel for the applicant submits that by the afflux of time, the instant application has been rendered infructuous.

His statement is taken on record.

The instant application is, accordingly, dismissed as having been rendered infructuous.

(PUNEET GUPTA) JUDGE

Jammu 06.05.2020 Tarun

Whether the order is speaking? Whether the order is reportable?

Yes/No Yes/No